



**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 580/2017
U/s 420/120B IPC
PS: Geeta Colony
State Vs. Amit Rastogi

22.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Brijesh Yadav, Ld. Counsel for applicant/
accused through Video Conferencing on Cisco
Webex.

Sh. Gaurav Pandey, Ld. Addl. PP for State through
Video Conferencing on Cisco Webex.

Reply received.


Arguments heard. Reply perused.

The applicant/ accused is seeking anticipatory bail on the ground that the matter has been settled between the parties and also that the applicant/ accused is bed ridden. The Ld. Addl. PP submits that the factum of compromise between the parties has been verified but the applicant/ accused does not deserve bail as he has been declared Proclaimed Offender and he is not available at his address.

The IO in his report has submitted that the factum of settlement between the parties has been verified and custodial interrogation of the applicant/ accused is not required. IO has stated that medical papers of the applicant/ accused have not yet been verified.

Put up on 05.07.2020. The verification of the medical record of the applicant/ accused be submitted on that day. Till then the applicant/ accused shall not be arrested subject to his joining the investigation as and when required.

Copy of this order be sent to Ld. Counsel for applicant/
accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/22.06.2020

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**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 195/2020
U/s 392/397/34 IPC
PS: Kalyan Puri
State Vs. Lalit @ Sunny

22.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.


Present:- Sh. R.B.Singh, Ld. Counsel for applicant/ accused in person.

Report received from IO.

Report from Jail not received in terms of order dated 12.06.2020.

Reminder be issued to the concerned Jail Superintendent to submit the conduct report of the applicant/ accused on 24.06.2020.

Put up on 24.06.2020.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/22.06.2020

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**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 332/2019
U/s 354A/354B/376/506 IPC
PS: Kalyan Puri
State Vs. Mukesh @ Raju

22.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. D. K.Santoshi , Ld. Counsel for applicant/ accused
in person.

Sh. Gaurav Pandey, Ld. Addl. PP for State through
Video Conferencing on Cisco Webex.

Conduct report and medical report received from Jail.

It is submitted by the Ld. Addl. PP that the trial of
this matter is pending in the court of Ms. Navita Kumari Bagha
Ld. ASJ (FTC) (East).

So, the application be put up before the Ld. District &
Sessions Judge, East District, Karkardooma Courts, Delhi on
23.06.2020 with the request to transfer this application to the Court
of Ms. Navita Kumari Bagha Ld. ASJ (FTC) (East).

(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/22.06.2020

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**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 235/2020
U/s 326/34 IPC
PS: Kalyan Puri
State Vs. Sunil Kumar

22.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Jitender Singh, Ld. Counsel for applicant/ accused through Video Conferencing on Cisco Webex.
Sh. Gaurav Pandey, Ld. Addl. PP for State through Video Conferencing on Cisco Webex.
Reply received.
Arguments heard.

Put up at 2.00 p.m. for order. 

(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/22.06.2020

22.06.2020

Present None.

Order

1. This order shall dispose off the application u/s 439 Cr.P.C. filed on behalf of the applicant/ accused for grant of bail.
2. I have already heard the Ld. Counsel for applicant/ accused and Ld. Addl. PP for State. I have also perused the reply.
3. It was submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is innocent. He has been falsely

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FIR No. 235/2020
U/s 326/34 IPC
PS: Kalyan Puri
State Vs. Sunil Kumar

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implicated in this case. The co accused were released on bail by Duty MM. The applicant/ accused is in JC since 20.05.2020. therefore, the applicant/ accused may be granted bail.

4. The application was opposed by the Ld. Addl. PP on the ground that the applicant/ accused played active role in the commission of the offence as he stabbed the brother of the complainant in his stomach with the knife. Investigation is not complete. Therefore, the applicant/ accused does not deserve bail.

5. The applicant/ accused has been arrested for the offences punishable u/s 326/34 IPC. The applicant/ accused has stabbed the brother of the complainant in his stomach with knife. The investigation is in progress. In my view, there is no ground to grant bail to the applicant/ accused at this stage. The application is rejected.

The application stands disposed off, accordingly.

Copy of this order be sent to the counsel for the applicant/ accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/22.06.2020

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 839/2015

U/s 302/392/394/397/411/468/471/482/120B/34 IPC

PS: Krishna Nagar

State Vs. Vinod Kumar

22.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. A.A.Khan, Ld. Counsel for applicant/ accused in person.

Sh. Gaurav Pandey, Ld. Addl. PP for State through Video Conferencing on Cisco Webex.


Reply received.

Arguments heard.

Applicant/ accused is seeking interim bail for 45 days.

The Ld. Addl. PP has opposed the application on the ground that applicant/ accused is involved in so many other cases and list has also been filed of such cases by the IO.

The Counsel for the applicant/ accused states that there is no other case is pending against the applicant/ accused and he seeks adjournment to clarify the status of other cases.

As requested, put up on 23.06.2020 

(SURINDER KUMAR SHARMA)

Additional Sessions Judge -05

Karkardooma Courts (East District)

Delhi/22.06.2020

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**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 81/2020

U/s 323/341/354/427/452/506/509/34 IPC

PS: Pandav Nagar

State Vs. Harsh Kumar Kohli

22.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Prashant Sharma, Ld. Counsel for applicant/
accused through Video Conferencing on Cisco
Webex.

Sh. Gaurav Pandey, Ld. Addl. PP for State through
Video Conferencing on Cisco Webex.

Arguments heard.

Put up at 2.00 p.m. for order.



(SURINDER KUMAR SHARMA)

Additional Sessions Judge -05

Karkardooma Courts (East District)

Delhi/22.06.2020

22.06.2020

Present:- None.

Order

1. This order shall dispose off the application u/s 438 Cr.P.C. moved on behalf of the applicant/ accused for grant of anticipatory bail.

2. I have already heard the Ld. Counsel for the applicant/ accused and the Ld. Addl. PP for State.

3. It was submitted by the Ld. Counsel for the applicant/



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FIR No. 81/2020
U/s 323/341/354/427/452/506/509/34 IPC
PS: Pandav Nagar
State Vs. Harsh Kumar Kohli

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accused that applicant/ accused is innocent and has been falsely implicated in this case as a counterblast to the FIRs registered against the complainant side. It was submitted that the investigation is complete but charge sheet has not been filed yet. The applicant/ accused is apprehending his arrest in a false case.

4. The Ld. Addl. PP has opposed the application on the ground that this is the second application for grant of anticipatory bail and there is no change of circumstances after the dismissal of the first application. Therefore, the application deserves dismissal.

5. This is the second application moved by the applicant/ accused for grant of anticipatory bail. The first application was dismissed by Dr. S.K.Gautam Ld. ASJ vide his order dated 18.03.2020 by observing that the custodial interrogation of the applicant/ accused is required. More than three months have passed, it has not been brought on record regarding the steps which were taken by the IO for arrest of the applicant/ accused during the said period. IO to file detailed reply in this regard.

Put up on 08.07.2020. Till then the applicant/ accused shall not be arrested subject to his joining investigation as and when required.




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FIR No. 81/2020
U/s 323/341/354/427/452/506/509/34 IPC
PS: Pandav Nagar
State Vs. Harsh Kumar Kohli

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Copy of this order be sent to the counsel for the
applicant/ accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/22.06.2020

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**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 81/2020

U/s 323/341/354/427/452/506/509/34 IPC

PS: Pandav Nagar

State Vs. Johri Lal

22.06.2020


Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Prashant Sharma, Ld. Counsel for applicant/
accused through Video Conferencing on Cisco
Webex.

Sh. Gaurav Pandey, Ld. Addl. PP for State through
Video Conferencing on Cisco Webex.

Arguments heard.

Put up at 2.00 p.m. for order.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/22.06.2020

22.06.2020

Present:- None.

Order

1. This order shall dispose off the application u/s 438 Cr.P.C. moved on behalf of the applicant/ accused for grant of anticipatory bail.

2. I have already heard the Ld. Counsel for the applicant/ accused and the Ld. Addl. PP for State.

3. It was submitted by the Ld. Counsel for the applicant/

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FIR No. 81/2020
U/s 323/341/354/427/452/506/509/34 IPC
PS: Pandav Nagar
State Vs. Johri Lal

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accused that applicant/ accused is innocent and has been falsely implicated in this case as a counterblast to the FIRs registered against the complainant side. It was submitted that the investigation is complete but charge sheet has not been filed yet. The applicant/ accused is apprehending his arrest in a false case.

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FIR No. 81/2020
U/s 323/341/354/427/452/506/509/34 IPC
PS: Pandav Nagar
State Vs. Johri Lal

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Copy of this order be sent to the counsel for the
applicant/ accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/22.06.2020